

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

OA/350/875/2016

Date of Order: 04.05.2018

Coram : Hon'ble Mrs. Manjula Das, Judicial Member

Sri Bablu Biswas, son of M. M Biswas, working as Peon,
Sealdah goods, Eastern Railway and residing at 94/A,
Jessore Road, North 24 Parganas.

----Applicant

-versus-

1. Union of India, through the General Manager, Eastern Railway, 17. N.S Road, Kolkata – 700001.
2. The Divisional Railway Manager, Eastern Railway, SDAH Division, Kolkata – 700014.
3. The Senior Divisional Personnel Officer, Eastern Railway, Sealdah Division, Kolkata 700014.
4. The Senior Divisional Finance Manager, Eastern Railway, SDAH Division, Sealdah Kolkata 700014.
5. The Chief Personnel Officer, Eastern Railway, Kolkata – 700001.

--Respondents.

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Mr. M.K Bandyopadhyay, Counsel

Per : Mrs. Manjula Das, Judicial Member:

The applicant has approached this Tribunal seeking the following reliefs:

- (a) "To issue direction upon the respondents to give medical benefits toward accident on duty with the consequential benefits to the applicant.
- (b) To issue further direction upon the respondent, representations dated 30.08.96, 12.11.96, 04.03.97 and 05.06.15 may be disposed of.
- (c) To produce connected departmental record at the time of hearing.
- (d) Any other order of orders as the Learned Tribunal deem fit and proper."

2. Heard ld. counsel for both sides.
3. Ld. counsel for the applicant submits that he wants to make a

comprehensive representation before the authority by claiming the medical benefits as he met accident while he was performing his duty. Accordingly prays for liberty to make a comprehensive representation.

4. Mr. M. K Bandyopadhyay, ld. counsel for the respondents has no objection to such prayer.

5. By accepting the prayer made by ld. counsel for the applicant, and without going into the merit of the case, I directed the applicant to make a comprehensive representation within a period of 15 days from the date of receipt of the copy of this order. If such representation is made before the appropriate authority, the authority shall decide the same within a period of 4 months thereafter by giving a reasoned and speaking order.

6. It is made clear that decision so arrived shall be communicated to the applicant forthwith. With the above direction, the O.A stands dispose of accordingly. No order as to costs.

ss

(Manjula Das)
Member (J)

